

FORM- G
INVITATION FOR EXPRESSION OF INTEREST
FOR
MAJESTIC HOTELS LIMITED
OPERATING PARK PLAZA, HOTEL AT LUDHIANA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Majestic Hotels Limited CIN: U55101PB1989PLC037667
2.	Address of the Registered Office	Majestic Park Plaza, Bhai Bala Chowk Ferozepur Road, Ludhiana, Punjab - 141002
3.	URL of website	https://majestichotel.ibc2016.net/
4.	Details of place where majority of fixed assets are located	Majestic Park Plaza, Bhai Bala Chowk Ferozepur Road, Ludhiana, Punjab -141002
5.	Installed capacity of main products/ services	114 rooms (with 77 rooms being presently operational), along with 5 banquets halls of different sizes, 3 restaurants, swimming pool, Spa, Gym and other facilities.
6.	Quantity and value of main products/ services sold in last financial year	Sales in FY 2025-26 Rs. 22,36,01,868 (Provisional) Sales in FY 2024-25 Rs. 21,68,90,154 (Audited) Sales in FY 2023-24 Rs. 21,43,36,722 (Audited)
7.	Number of employees/ workmen	166

8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details of the process and manner of submitting an expression of interest in the corporate insolvency resolution process (“CIRP”) of the CD, including the eligibility criteria for prospective resolution applicants (as approved by the CoC under Section 25(2)(h) of the Insolvency and Bankruptcy Code, 2016 (“Code”), are set out in the detailed Invitation for Expression of Interest.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The detailed Invitation for Expression of Interest containing these details, is available on the website of the CD and can be accessed at [insert]. Any other details may be sought by sending a request to the Resolution Professional at: MAJESTICHOTELS.CIRP@GMAIL.COM
10.	Last date for receipt of expression of interest	17/07/2026
11.	Date of issue of provisional list of prospective resolution applicants	22/07/2026
12.	Last date for submission of objections to provisional list	27/07/2026
13.	Date of issue of final list of prospective resolution applicants	01/08/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution	06/08/2026
15.	Last date for submission of resolution plans	05/09/2026
16.	Process email id to submit Expression of Interest	MAJESTICHOTELS.CIRP@GMAIL.COM

17.	[Details of the corporate debtor's registration status as MSME.]	NA
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Note: The timelines as stated herein remain subject to modification / extension with the approval of the CoC.

Sd/-

Mr. Krishan Vrind Jain
Resolution Professional
In the Matter of M/s Majestic Hotels Limited
Regn. No. IBBI/IPA-001/IP-P00284/2017-2018/10528
Registered Address: 1139, sector 82A, IT City,
Block B, Behind WTC, Sahibzada Ajit Singh Nagar, Punjab ,160055
Email for Correspondence: majestichotels.cirp@gmail.com
Registered Mobile No. 9417009490, +91- 62832-81078

Place: Chandigarh
Date: 02.07.2026

FORM G INVITATION FOR EXPRESSION OF INTEREST

"MAJESTIC HOTELS LIMITED"
OPERATING PARK PLAZA, HOTEL AT LUDHIANA, PUNJAB
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.	MAJESTIC HOTELS LIMITED CIN: U55101PB1989PLC37667
2. Address of the Registered Office	Majestic Park Plaza, Bhai Balu Chowk Ferozepur Road, Ludhiana, Pb.-141002
3. URL of website	https://majestichotels.com
4. Details of place where majority of fixed assets are located	Majestic Park Plaza, Bhai Balu Chowk Ferozepur Road, Ludhiana, Pb.-141002
5. Installed capacity of main products/services	114 rooms (with 77 rooms being presently operational), along with 5 banquet halls of different sizes, 3 restaurants, swimming pool, Spa, Gym, and other facilities.
6. Quantity and value of main products/services sold in last financial year	Sales in FY 2025-26 Rs. 22,36,01,868 (Provisional) Sales in FY 2024-25 Rs. 21,68,90,154 (Audited) Sales in FY 2023-24 Rs. 21,43,36,722 (Audited)
7. Number of employees/workmen	166
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details of the process and manner of submitting an expression of interest in the corporate insolvency resolution process
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	"[CIRP] of the CD, including the eligibility criteria for prospective resolution applicants (as approved by the CoC under Section 25(2)(h) of the Insolvency and Bankruptcy Code, 2016 ("Code"), are set out in the detailed invitation for Expression of Interest. The detailed invitation for Expression of Interest containing these details, is available on the website of the CD and can be accessed at [website]. Any other details may be sought by sending a request to the Resolution Professional at: MAJESTICHOTELS.CRP@GMAIL.COM
10. Last date for receipt of expression of interest	17.07.2026
11. Date of issue of provisional list of prospective resolution applicants	22.07.2026
12. Last date for submission of objections to provisional list	27.07.2026
13. Last date of issue of final list of prospective resolution applicants	01.08.2026
14. Date of issue of information memorandum, evaluation matrix & request for resolution plan to prospective resolution applicants	06.08.2026
15. Last date for submission of Resolution Plans	05.09.2026
16. Process email id to submit Expression of Interest	MAJESTICHOTELS.CRP@GMAIL.COM
17. [Details of the corporate debtor's registration status as MSME]	N/A

Note: The timelines as stated herein remain subject to modification / extension with the approval of the CoC.

Mr. Krishan Virind Jain
Resolution Professional

In the Matter of **Mis Majestic Hotels Limited**
Regn. No. IBBU/PA-001/NP-P00234/2017-2018/10528
Registered Address: 1139, sector 82A, IT City, Block B,
Behind WTC, Sahibzada Ajit Singh Nagar, Punjab-160055
Email for Correspondence: majestichotels.crp@gmail.com
Registered Mobile No. 9417709490, +91-62332-81070

Date:- 02.07.2026
Place: Chandigarh *

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 23(4A) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorized to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of section 356 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, & Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122090 that "Winetux Global LLP (LLPIN: ACO-1726)" a LLP may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.

2. The principal objects of the company are as follows:

- To engage in the business of acquiring, owning, maintaining, repairing, transporting, renting, and leasing a variety of cranes, including mobile cranes with various capacities to provide a comprehensive selection of cranes for rent, including mobile cranes, all-terrain cranes, crawler cranes, and tower cranes, to meet the diverse lifting needs of our clients in the construction, industrial, and energy sectors.
 - To provide a comprehensive selection of cranes for rent, including mobile cranes, all-terrain cranes, crawler cranes, and tower cranes, to meet the diverse lifting needs of our clients in the construction, industrial, and energy sectors.
 - To offer crane rental services along with certified crane operators, ensuring safe and efficient lifting operations for our customers.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered office at B-4, 221, DLF Mayapuri Studio Apartment, Vihit Khanda, Gurgaon, Haryana, India, 226016.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, & Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122090, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

for and on behalf of
Winetux Global LLP
Sd/-

1. Ritesh Agarwal (Designated Partner)
DIN: 07763894

2. Mayank Mishra (Designated Partner)
DIN: 05285330

Date : 02.07.2026 | Place : Lucknow



ASIA
Registered O

Tel: 1800 1230 3699, E

NOTICE TO PHYSICAL SH AND DEMATE

In continuation to our earlier newspaper published 30th January, 2026 ("SEBI Circular 5th February, 2026 to 4th February, 2027 prior to 1st April, 2019 and also for the transfer to deficiencies in the documents/process). Accordingly, in compliance with the aforesaid Share Transfer Deed executed prior rejected / not attended due to deficiencies or before 04th February, 2027. It may be noted that the Investor / Transferee may note that if securities have been transferred to Investee's bank.

Eligible investors/transferees are requested to submit documents as stipulated in the S address: Bighsra Services Private Limited New Delhi-110019

Date : 1st July, 2026

Place: Nathdwara

THIS IS A PUBLIC ANNOUNCEMENT
AN INVITATION OR OFFER TO ACQ
OR INDIRECTLY, OUTSIDE INDIA, IN
CHAPTER IX OF THE SECURITIES
AS AMENDED ("SEBI ICDR REGULA

COMPLETE S

Our Company was originally incorporated Act, vide certificate of incorporation d converted into a public limited comp December 19, 2025 and consequently of name, consequent upon conversion Companies, Central Processing Centre

Registered Office: B-22

Telep

THE PROMOTERS OF OUR C

INITIAL PUBLIC OFFER OF UPTO 5% MANAGEMENT INDIA LIMITED ("OUI PREMIUM OF ₹ 10/- PER EQUITY SHARE VALUE OF ₹ 10/- EACH FOR CASH A TO ₹ 10/- LAKHS WILL BE RESERVED LESS THE MARKET MAKER RESERVE PER EQUITY SHARE INCLUDING A SI "NET ISSUE". THE ISSUE AND THE I OF OUR COMPANY.

This Issue is being made through the "SCRR" read with Regulation 229 of S not more than 50.00% of the Net Issue that Our Company in consultation with "Portion". One-third of the Anchor Inv Funds at or above the Anchor Investor Securities and Exchange Board of India Investor Portion shall be reserved in the

Uno Minda Limited

(CIN: L74899DL1992PLC050333)

Registered Office: B-64/1, Wazirpur Industrial Area, Delhi-110052

Corp. Office: Village Nawada Fatehpur, P.O. Sikanderpur Badda,

Near IMT Manesar, Gurgaon (Haryana) - 122004,

Website: www.unominda.com, E-mail: investor@unominda.com

Tel.: +91 98102 38396



INFORMATION REGARDING 34th ANNUAL GENERAL MEETING ('AGM') OF
UNO MINDA LIMITED

dated 20.12.1991 registered with Sub Registrar, Sirsa at Sr. No. 2769 dated 20.12.1991 duly executed by Sh. Visakh Singh. The concern failed to repay the dues of the Corporation as per agreed terms & conditions and remained a chronic defaulter. To recover the outstanding dues, the Corporation has decided to proceed for attachment and sale of the mortgaged Collateral Security as per Law. It has come to notice that the original deed of additional security dated 20.12.1991 is not available in the records of the Corporation. The Corporation has obtained certified copy of Deed of Additional Security dated 20.12.1991 from Tehsil Office, Sirsa.

Notice is hereby given that anyone having the custody/possession of original Deed of Additional Security dated 20.12.1991 may deliver the same to the Corporation being its lawful mortgagee, in terms of Deed of Additional Security dated 20.12.1991 to avoid any further action in accordance with law. Notice is also given that anyone having objections to the title and ownership of the property viz agricultural land measuring 8 Kanals comprised in Sq.No.184 Killa No.11(8-0) situated in Village Biruwalla Gudha, Tehsil & District Sirsa together with building thereon owned by Sh. Visakh Singh S/o Sh. Jeeta Singh R/o Village Biruwalla Gudha, Tehsil & Distt. Sirsa and also to the use of certified copy of Deed of Additional Security in lieu of the original, the written objections/claim of any kind with details/documents/reasons may be filed with the Corporation addressed to Assistant General Manager, Legal, Haryana Financial Corporation, 30 Bays Building (Ground Floor), Sector 17-C, Chandigarh (Phone No. 0172-2702755, E-Mail: hflegal@gmail.com) and/or Branch Manager, Haryana Financial Corporation, 23 (4 Bays), Sect. 32, Institutional Area, Gurugram (Phone No. 0124-2384818, 2384906, 2384833, E-Mail: hflegalgaur@gmail.com) within 15 days of publication of this notice failing which, it will be presumed that there is no objection/claim of any kind and the Corporation shall not be liable in any manner whatsoever.

PROH/1046/11/38/2027/46726/C/3114 Haryana Financial Corporation

आवेदन का महत्वपूर्ण तिथि और माध्यम:-

प्रारंभिक तिथि : 30.06.2026, अंतिम तिथि : 06.07.2026

आवेदन का माध्यम : अभिभावक विभागीय वेबसाइट harprathumik.gov.in पर उपलब्ध लिंक http://103.171.96.34/rte_admission/ के माध्यम से अपना आवेदन दर्ज कर सकते हैं।

सहायता एवं संपर्क सूत्र : पोर्टल पर किसी प्रकार की तकनीकी समस्या के लिए विभाग की हेल्पलाइन नं. 0172-5049801 व ई-मेल rte.admission.hryedu@gmail.com पर संपर्क किया जा सकता है।

हस्ता./-

महानिदेशक मौलिक शिक्षा

हरियाणा पंचकुला

PROH/1132/11/135/2027/46729/3114

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR "MAJESTIC HOTELS LIMITED" OPERATING PARK PLAZA, HOTEL AT LUDHIANA, PUNJAB (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/ALP No.	MAJESTIC HOTELS LIMITED CIN: U55101PB1989PLC037667
2. Address of the Registered Office	Majestic Park Plaza, Bhai Balu Chowk, Ferozepur Road, Ludhiana, Ph-141002
3. URL of website	https://majestichotel.in/bc2016.net/
4. Details of place where majority of fixed assets are located	Majestic Park Plaza, Bhai Balu Chowk, Ferozepur Road, Ludhiana, Ph-141002
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17. [Details of the corporate debtor's registration status as MSME]	N.A.

Note: The timelines as stated herein remain subject to modification / extension with the approval of the CoC.

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Mr. Krishan Virind Jain
Resolution Professional
In the Matter of M/s Majestic Hotels Limited
Regn. No. IBBI/PA-01/P-PO6284/2017-2018/10528
Registered Address: 1139, Sector 82A, IT City, Block B,
Behind WTC, Sahibzada Ajit Singh Nagar, Punjab-140055
Email for Correspondence: majestichotels.cirp@gmail.com
Registered Mobile No. 941709490, +91-8232-81070

Date: 02.07.2026
Place: Chandigarh

Karnataka Bank Ltd.

Your Family Bank. Across India.

Asset Recovery Management Branch
8-B, First Floor, Rajendra Park,
Pusa Road
New Delhi-110 060
Phone : 011-40591567 (Ext-231)
E-Mail : delhiarm@kblbank.com
Website : www.karnatakabank.com
CIN : L85110KA1924PLC001128

SALE NOTICE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 9(1) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to public in general and in particular to Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Karnataka Bank Ltd, the Secured Creditor on 03.01.2024, will be sold on "As is Where is", "As is What is" and "Whatever there is" on 01.08.2026, for recovery of Rs.1,45,42,841.25 (Rupees One Crore Forty Five Lakh Forty Two Thousand Six Hundred Forty One and Paise Twenty Five Only) under (i) Rs.15,16,743.25 under PSTL A/c No.4527001800026501 along with future interest from 01.12.2022 (ii) Rs.97,53,545.00 under PSTL A/c No.4527001800033201 along with future interest from 24.11.2022, (iii) Rs.21,97,943.00 under PSTL A/c No.4527001800033301 along with future interest from 24.10.2022 (iv) Rs.10,74,410.00 under PSTL A/c No.4527001800036801 along with future interest from 01.12.2022, plus cost, due to the Karnataka Bank Ltd, Ludhiana, Sona Complex G T Road, Millerganj, Ludhiana-141003, the Secured creditor from (1) M/s Ojaswani Textile Mills, Represented by its Proprietrix, Mrs. Rekha Grover, Situated at Plot No.4812, Street No.10, Janakpur, Ludhiana-141001, Punjab, (2) Mrs. Rekha Grover W/o Mr. Sushil Kumar Grover (3) Mr. Sushil Kumar Grover S/o Mr. Bhagwan Das, Both No. (2) & (3) are residing at House No.4812, Street No.10, Janakpur, Ludhiana-141001 being borrowers/guarantors/co-obligants.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of Residential Property, measuring 175 square yards, bearing MC No. B-X0011-4812, situated at Street No. Zero comprised of Khasra No. 1658/1435-796-65, Khata No.925/1243, 897/1187 as per (jamabandi) for the year 1999-2000 of revenue estate of Dholewall, Hadbast No.174, Janakpur, Dholewall Village, Ludhiana district, Punjab, Belonging to Mrs. Rekha Grover.

Boundaries: East : Vinod Kumar 20'-9" West : Street 20' Wide 20'-9" North : Mr. Kishan Singh 76'-0" South : Mr. Mahinder Singh (Common Wall) 76'-0"
Reserve Price / Upset Price below which the property may not be sold: Rs.78,18,000 (Rupees Seventy Eight Lakh Eighteen Thousand only)
Earnest money to be deposited/ tendered: Rs.7,81,800.00 (Rupees Seven Lakh Eighty One Thousand Eight Hundred Only)

(The borrower's / mortgagee's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset).
(This Notice shall also serve as Notice under Sub Rule (1) of Rule (9) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors)

For detailed terms and conditions of sale, please refer to link in Karnataka Bank's Website i.e. www.karnatakabank.com under the head "Mega E-Auction on 01.08.2026".

The E-auction will be conducted through portal <https://bankauctions.in/> on 01.08.2026 from 11:30 A.M to 12:30 P.M with unlimited extension of 05 minutes. The intending bidder is required to register their name at <https://bankauctions.in/> and get the user id and password free of cost and get online training on E-auction (tentatively on 31.07.2026) from M/s Adosure, 605A, 6th Floor, Malviya Nagar, Amarpur, Hyderabad-500038, Contact No. 0420-23836405, Mobile 8142000809, E-mail: info@bankauctions.in.

Place : Ludhiana Sd/- For Karnataka Bank Ltd
Date : 01.07.2026 Chief Manager & Authorised Officer

The Tribune Dt. 02.07.2026

Form No. 3 [See Regulation-13(D) (a)]

दिनांक 27.09.2026

ਨੋਟ:- ਟੈਕਸਟ ਦੀ ਕੋਈ ਵੀ ਗਿਣ ਸਿਰਫ ਫੋਨੋਗਰਾਫੀ 'ਤੇ ਪ੍ਰਯੋਜਨ ਕੀਤੀ ਜਾਵੇਗੀ।

DPR: P5-3789-12/2036-27/12830

ਸਮਾਜਿਕ ਸੇਵਾ

Source: 1996-1997 National Longitudinal Survey of Children and Youth (NLSCY), Statistics Canada, Catalogue no 95-02, Table 1.

ਸਦੀ/- ਸੀ ਵਿਚਾਲ ਵਿੱਚ ਸੇ।

मिडॉ: 02.07.2020

हमिलटनवाड भेवालीस नंवर 94170-99490, +91-82832-8167

Exch. No. 31304

ਐਚ.ਡੀ.ਐਚ.ਐਮ. ਐਚ. ਡਾ.ਐਮ.ਐਮ.

- ਦਿਵਿਧਿਊਤਲ ਰਹੀ ਸੇਵਾ ਅਧੀਨ ਸਾਥੀ।

Your Family Bank. Across India.

ਅਚੱਲ ਪ੍ਰਾਪਰਟੀ ਦੀ ਵਿਕਰੀ ਸੂਚਨਾ

ਅਚੱਲ ਸ਼ਾਇਦਾਦਾ ਦਾ ਥੋੜ੍ਹਾ

[illegible]

सद्वी:- का: कलकत्ता विश्व वि

Punjab Tribunal 20.02.2026

प्रत्यक्ष संख्या आईएनसी-25ए

सार्वजनिक कंपनी को निजी कंपनी में बदलने का विज्ञापन

क्षेत्रीय निदेशक, कॉर्पोरेट मामलों के मंत्रालय
उत्तरी क्षेत्र निदेशालय-4, नई दिल्ली के सम्मुख
कंपनी अधिनियम, 2013 की धारा 14
और कंपनी (मिगमन) नियम, 2014 के
नियम 41 के मामले में
और

लक्ष्मी फ्लोट ग्लास लिमिटेड
(CIN: U26109DL1991PLC046540)

जिसका पंजीकृत कार्यालय: ए-2/30-31,
छीसरी मंजिल, कन्धल्यू एच.एस., डीडीए मार्बल
मार्केट, कोलिंग नगर, नई दिल्ली-110015 में
स्थित है, के माफ़ते में

अनुसंधान

एतद्वारा आम जनता को सूचित किया जाता है कि यह कम्पनी उपरोक्त निम्नवाली के साथ पंजित कम्पनी लिमिटेड, 2013 की धारा 14 के अंतर्गत कोर्ट सरकार के पास एक आवेदन करने तथा ऐसे स्थापन के प्रयास करने के लिये कम्पनी को सक्षम बनाने के लिए सौचकार, 15 जून 2026 को अप्रतिष्ठित अवस्थाएं आम सभा में पंजित विवेक प्रस्ताव के अनुसार कम्पनी को एक प्रावधान सिमिते कम्पनी में स्थापित करने की इच्छा है।

कपनी के प्रत्यक्षित परिवर्तन / स्थिति के कारण, पत्र किसी व्यक्ति का हिस्सा प्रमाणित होने की संभावना है, तो वह व्यक्ति, इसका कारण देते हुए, जिसमें आपकी सहजता में उल्लेख करने वाले हुए, जिसमें उल्लेख किया / किया के आधार हो, इस मुद्दे को अपने को 14 दिनों के भीतर लेखित निवेदन, उचित क्षेत्र प्रविष्टिमात्रा - 1, कारपोरेट नं.आधार, बी-2 दिवस, दूसरा तब, चरित्व निवेदनमात्रा प्रविष्टिमात्रा, सीजीओ कोमिल्लेकर, यह दिवसी - 110005 को जेम्सकृत हास द्वारा प्रेषित करे तथा इसकी एक प्रतियां आधिक कपनी को पंजीकृत पत्र २-2/30-31, सीजीटी मील, डबल्यू.एच.एच. सीजीटी मीलमात्रा मार्केट, कोर्टीन, न्यू यार्क दिवसी - 110015 को भी भेजें।

आवेदक के लिए और उसकी ओर से
लक्ष्मी फ्लोट ग्लॉस लिमिटेड

तिथि : 02.07.2026
स्थान : गढ़ दिग्वली

रीतू गुप्ता
(कंपनी सचिव)

“प्रपत्र संख्या आईएनसी-२८”

[कंपनिटी (मिलानम) नियम, २०१३]

नियम 30 के अनुसार नै
जीवित अवस्था में

विद्यार्थी (अर्थात् विद्यार्थी) प्रत्येक

उप-विभाग (अ) के खंड (क) के संबंध में:

पेन्स एग्जिक्यूटिव प्रोड्यूसर्स लिमिटेड, विरासात कंपनीकृत
कायदासम कौट संख्या ३६५, पोस्ट-१, रोस्टा ३, डाय
एक्जिक्यूटिव-वर्गियन दिल्ली, दिल्ली, भारत, ११००११ में
स्थित है।

प्राधिकृत कर्ता

यूएन द्वारा आम जनता को सूचित किया जाता है कि कंपनी का वार्षिक वित्तीय वर्ष 2013 की सारा 13 को जमागत कंपनी वार्षिक वित्तीय विवरण, दिल्ली, कंपनी को विवरण-13 के साथ जोड़कर प्रस्तुत करने का प्रस्ताव रखती है। वार्षिक वित्तीय 30 मई, 2013 को जारी किए गए वार्षिक वित्तीय विवरण में वर्णित विवरण प्रस्ताव को अनुमति कंपनी को प्रदान करने के लिए। वार्षिक वित्तीय 30 मई की जा सके, जिससे कंपनी अपने वार्षिक वित्तीय विवरण "वार्षिक वित्तीय विवरण" के रूप में प्रस्तुत कर सके।

[illegible]

दक्षिण-पश्चिम दिल्ली, दिल्ली, भारत, 110017।

आवेक ही ओर से पूर्व पासके लिए
वेमर एज्युकेशन आउटलेट लिमिटेड
आवेक ही ओर से पूर्व पासके लिए

(राजीव कुमार झावर)
निदेशक

फोन: 02923734
पता: मकान संख्या 38, सेक्टर-7, अर्बन एस्टेट,

कमपास-132004 (अभियान्त)

समाप्त

"IMPORTANT"

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फॉर्म - जी

अभिषेकचि त्वाभिषेकचि हेतु आभ्युपगम

मैजेट्रिक होटल्स लिमिटेड

ऑपरेटिंग पार्क प्लाज़ा, होटल एंटी लुइयाना, पंजाब

(भारतीय दिवासा और शोधन अधिमाता बोर्ड (कारखेरेट व्यक्तियों के लिङ् दिवासा प्रस्ताव प्रक्रिया)
विनियमों, 2016 के विनियम 36ए उप विनियम (1) के अधीन)

संबंधित विवरण

1.	मैजिस्ट्रीट होटल मैजिस्ट्रीट नंबर के साथ माजिस्ट्रीट होटल का नाम	मैजिस्ट्रीट होटल मैजिस्ट्रीट CN: US851216719899.PC037967
2.	पंजीकृत कारवाण का पता	मैजिस्ट्रीट पार्क प्लाजा, पार्क हाउस चौक विरोजपुरा रोड, मुंबई, महाराष्ट्र - 401003
3.	विशालता का गुणांक	https://majestichotel.in/2016/new
4.	सब नामों का विवरण जहां अतिथिगत अवास उपलब्ध निवेश है	मैजिस्ट्रीट पार्क प्लाजा, पार्क हाउस चौक विरोजपुरा रोड, मुंबई, महाराष्ट्र - 401003
5.	मुद्रा उपभोक्ताओं की उपस्थिति बताएं	114 कक्षाएं (डिलीट) से 77 कक्षाएं चलाने में खुश है, विदेशी अवसरों के 5 मैजिस्ट्रीट होटल, 3 रेस्तरां, विदेशी फूड, प्या, सिगरेट और अन्य सुविधाएं।
6.	मिलाने विदेशी पर्व में वे पैसे हुए मुद्रा उपभोक्ताओं की पसंद और खुश	2023-24 में मैजिस्ट्रीट होटल, 3 रेस्तरां, विदेशी फूड, प्या, सिगरेट और अन्य सुविधाएं।
7.	कारवाण/कारवाणों की संख्या	166
8.	ये पर्व के अतिथि उपलब्ध विदेशी विवरण (अनुसूची के तहत), कारवाणों की सूची, विदेशी की आवृत्ति घटनाओं को प्रदर्शित विदेशी विवरण अन्य विवरण यहां उपलब्ध है।	मैजिस्ट्रीट होटल कारवाण प्रभाव में तब की अतिथिगत अवास कारों की प्रभाव और तब का विवरण
9.	होम की पता 25(2)(च) के अंतर्गत प्रभाव अतिथि के लिए कारवाण का उपलब्ध है।	सीटी को 25(2)(च) के अंतर्गत प्रभाव अतिथि के लिए कारवाण का उपलब्ध है। मैजिस्ट्रीट होटल कारवाण प्रभाव में तब की अतिथिगत अवास कारों की प्रभाव और तब का विवरण
10.	अतिथि को अतिथिगत की अतिथि की अतिथि विधि	17.07.2026
11.	अतिथिगत प्रभाव अतिथि की अतिथि सूची की कारों की विधि	22.07.2026
12.	अतिथि सूची का अतिथि के अनुसूची का अतिथि विधि	27.07.2026
13.	अतिथिगत प्रभाव अतिथि की अतिथि सूची की कारों की विधि	01.08.2026
14.	अतिथिगत अतिथि से सुचारु रूप, मुद्रागत अतिथि, प्रभाव चौक मुद्रा अतिथि कारों की विधि	06.08.2026
15.	प्रभाव चौक के प्रभाव कारों की अतिथि विधि	05.09.2026
16.	अतिथि की अतिथिगत प्रभाव कारों की प्रभाव विधि अतिथि	MAJESTICHOTELS.CIRP@GMAIL.COM
17.	[एप्लिकेशन के रूप में माजिस्ट्रीट होटल की पंजीकृत विधि का विवरण]	पता

नोट: यहां बताया गए समय-सीमाएं सीओसी की मंजूरी के साथ संशोधन/विस्तार के अधीन रहेंगी।

www.ck12.org

श्री कृष्ण बृंद जीन
समाधान पेशीया

रजि. सं. आईबीबीआई/आईपीए-001/आईपी-पी00284/2017-2018/10528

ਪੰਜੀਕੁਨ ਪਤਾ: 1139, ਸੇਕਟਰ 82ਏ, ਆਈਟੀ ਸਿਟੀ, ਬਲੌਕ ਬੀ,
ਹੁਸ਼ਵਾਰੀਸੀ ਦੇ ਪੈਲੇ, ਸਾਹਿਬਜ਼ਾਦਾ ਅਜੀਤ ਸਿੰਘ ਨਗਰ, ਪੰਜਾਬ- 160055

पत्राचार के लिए ईमेल- majestichotels.cirp@gmail.com
 फ़ोन नंबर: 0412009690, +91-62833-81079

दिनांक: 02.07.2026

स्थान: चंटीगढ़

इण्डियन ओवरसीज बैंक

अलवर जिला दुध उत्पादक सहकारी संघ लि. अलवर
ISO 22000:2018 & GMP CERTIFIED ORGANIZATION
 Alwar Zila Duddh Utpadak Sahakari Sangh Ltd., Alwar (Raj.)
 Address:- A-10/10, Panchsheel, 16831-39, ई-निविदा सूचना दिनांक:- 04.07.2026
 अलवर जिला दुध उत्पादक सहकारी संघ लि., अलवर में एलिस अलवर डेयरी कार्य हेतु अनिवार्य निविदा <http://eproc.rajasthan.gov.in>, वेबसाइट पर आयोजित की जाती है।
 निविदा की विस्तृत शर्तों/अवसरों को यह पहायगी दिनांक उपर्युक्त की जानकारी के साथ है।
www.sppp.rajasthan.gov.in (UBN-CDF2627SLR/C00516) पर देखी जा सकती है।
 (राजि. कुमारी विजय) अध्यक्ष सचिव

SRF LTD.
 Unit Nos. 236 & 237, 2nd Floor DLF Galleria, Mayap Place Noida Link Road, Mayap Vihar, Phase I Extension New Delhi, Delhi - 110091, India

NOTICE OF LOSS OF SHARE CERTIFICATES
 Notice is hereby given that the following share certificate(s) issued by SRF LTD ("The Company") are stated to have been lost or misplaced, and the registered share holder(s) applied for the issue of duplicate share certificate(s).

Registered Share Holder(s)	Folio No.	Equity Shares	Certificate No(s)	Distinctive No(s)
LL DINESHWAR NATH NIGAM	D 0002171	816 & FV 10/-	1137419	296326450-296327265

Kindly note that if no objection from any person is received within 15 days from the date of publication of this notice, the Company will proceed to issue duplicate share certificate(s). Entitlement letter to the shareholder(s) listed above, and no further claim will be entertained from any other person(s).

(Place) NEW DELHI (Date) 06.07.2026 CLAIMANT- USHA NIGAM

COMPLIMENT TO FORM G (INVITATION FOR EXPRESSION OF INTEREST)
 under Regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

This compendium is being issued in respect of the Form G published on 02.07.2026 inviting Expressions of Interest (EOI) for submission of Resolution Plans for Majestic Hotels Limited which is undergoing Corporate Insolvency Resolution Process (CIRP) under the provisions of the Insolvency and Bankruptcy Code, 2016.

The Form G published on 02.07.2026, at Serial Nos. 8 and 9, the following text:
 "The detailed Invitation for Expression of Interest containing these details is available on the website of the Corporate Debtor and can be accessed at [insert]"

shall be read as:
 "The detailed Invitation for Expression of Interest containing these details is available on the website of the Corporate Debtor and can be accessed at <https://majestichotels.lbc2016.net/>."

Accordingly, the relevant portion of Serial Nos. 8 and 9 shall read as follows:
 Details of the process and manner of submitting an expression of interest in the corporate insolvency resolution process ("CIRP") of the CD, including the eligibility criteria for prospective resolution applicants (as approved by the CoC under Section 25(2)(h) of the Insolvency and Bankruptcy Code, 2016 ("Code"), are set out in the detailed Invitation for Expression of Interest.

The detailed Invitation for Expression of Interest containing these details, is available on the website of the CD and can be accessed at <https://majestichotels.lbc2016.net/>.
 Any other details may be sought by sending a request to the Resolution Professional at: MAJESTICHOTELS.CIRP@GMAIL.COM

Sd/-
 Mr. Krishan Vind Jain
 Resolution Professional
 In the Matter of M/s Majestic Hotels Limited
 Regn. No. IBBI/PA-001/P-09/2024/017-2018/10528
 Registered Address: 1139, sector 52A, IT City, Block B, Behind WTC, Sahibzada Ajit Singh Nagar, Punjab-160055
 Email for Correspondence: majestichotels.cirp@gmail.com
 Registered Mobile No. 9417009490, 941-62332-81078

Date: 06.07.2026
 Place: Chandigarh

HERO HOUSING FINANCE LIMITED
 Postal Address: Plot bearing No. 1, First Floor, Sahitya Kanya, Greater Kailash, New Delhi-110057.
 Regd. Office: 99, Community Centre, Bazaar Lok, Vasant Vihar, New Delhi-110057.
 P: 011 48267900, Toll Free No: 1800 212 8800, Email: customer.care@herofinl.com
 Website: www.herohousingfinance.com | CIN: U65130DL3019PLC30148

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
 (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(1)(e) read with rule 8(6) of the Security Interest Enforcement Rules, 2002, issued a demand notice as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s) (Legal Name) (Local Promoter/Investor)	Date of Demand Notice/Amount as per Demand Notice	Date of Possession (Constructive / Physical)

DXH. No.303
 REGD.AB/DAST/INFORMATION/BEAT OF DRUMS & NOTICE BOARD OF
 DRT SALE PROCLAMATION
OFFICE OF THE RECOVERY OFFICER-I
DEBTS RECOVERY TRIBUNAL-I, MUMBAI
 2nd FLOOR, TELEPHONE BHAVAN, STRAND ROAD,
 COLABA MARKET, COLABA, MUMBAI-400 005
 R.P. No. 161 of 2023 DATED: 02.07.2026

CORRIGENDUM TO THE PROCLAMATION OF SALE DATED 12.06.2026 PUBLISHED ON 14.06.2026 IN MUMBAI EDITION OF THE FREE PRESS JOURNAL AND THE NAVSHAKTI AND IN DELHI EDITION OF THE FINANCIAL EXPRESS AND THE JANSATTA IN RESPECT OF THE E-AUCTION SALE WHICH WAS SCHEDULED ON 02.07.2026

IOB/ BANK LTDCertificate Holder
 VERSUS
 OSEAN'S CONNOISSEURS OF ART PVT. LTD. & ORS.Certificate Debtors

The Sale Proclamation dated 12.06.2026 as published on 14.06.2026 in the said newspapers vide which sale was scheduled to be held on 02.07.2026 in the above-mentioned matter stands deferred as per following program:
 Date of E-Auction: 27.07.2026
 Last date for submission of bids: 24.07.2026
 Date of inspection: 17.07.2026

The rest of the contents of the Sale Proclamation/Public Notice of Sale dated 12.06.2026 as published on 14.06.2026 for the said sale would remain unchanged save and except to the extent stated hereinabove.

Given under my hand and seal of this Tribunal at Mumbai on this 2nd day of July, 2026.
 (MAHESH KUMAR)
 RECOVERY OFFICER DRT-I,
 MUMBAI

pnbs punjab national bank
 ...the name you can BANK U

POSSESSION NOTICE (Under Rule 8(1) of Sec
 Whereas, The undersigned being the Authorized officer of the PUNJAB NATIONAL Bank and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date amount within 60 days from the date of receipt of said notice.

The borrower having failed to repay the amount, notice is hereby given to the taken possession of the property described herein below in exercise of powers the Security Interest (Enforcement) Rules, 2002. The borrower/guarantor in particular and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank. The borrowers' attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/Guarantor/ Mortgagee Name	Description of the Pr (Movable/Immov)
1	Sh. Shiva Singh s/o Sh. Ajit Singh (Borrower) & Sh. Ram Kumar Singh s/o Sh. Jaswant Singh (Guarantor & Mortgagee)	Equitable of Mortgage Property Situated at Hi Indraprasth Colony, Ashiyana Yojna, Kanth Road, Area 144.45 sq. mtrs., (In the name of Sh. Ram H Registered in Bahl No. 01, Zild No-5236 at Pages 27.11.2006 in the office of Sub Registrar -II, Morad 09 South: Plot No: 07 East: Road 4 Meter Wide W/o
2	M/s Shatakshi Auto India Private Limited, (Borrower's Firm & Mortgagee) Sh. Ankit Miglani s/o Sh. Ashok Kumar Miglani (Director & Guarantor) & Sh. Manik Miglani s/o Sh. Ashok Kumar Miglani (Director & Guarantor)	Entire Plant, Machinery, equipment & shed and created out of Bank finance (Present & Future), EM of IP of Commercial Land & Building Situated Prabhakar Market, Andheri Chungi Rampur Road, Masu Registered in Bahl No. 1, Zild No: 12551, Page 11.04.2016, SRO-1, Moradabad, (In the name of M of Sh. Raksh Gupta On the South by: Rampur Property EM of IP of Commercial Land & Building Situated Road, Mauza - Shora Govind, Moradabad, (UP), Dated 11.04.2016, SRO-1, Moradabad, (In the name of: Plot of Sh. Raksh Gupta On the South by: Others Property

Date - 04.07.2026 Place - Moradabad

HDFC BANK
 HDFC Bank Limited

BRANCH OFFICE : Hindustani

E-A

The Authorized Officer HDFC Bank Limited (erstwhile HDFC Limited having Mumbai vide order dated 17th March 2023) (HDFC) issues E-Auction Sale Enforcement of Security Interest Act, 2002 (HDFC) issued with proviso to Rule 8(6) of the Notice is hereby given to the public in general and in particular to the Borrower in Column (C) mortgaged/charged to the Secured Creditor, the constructive Bank Limited Secured Creditor, will be sold on "As is where is", "As is what is" Notice is hereby given to Borrower / Mortgagor(s) / legal heirs/ legal representatives

CORRIGENDUM TO FORM G
(Invitation for Expression of Interest)

Under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

This corrigendum is being issued in respect of the Form G published on 02.07.2026 inviting Expressions of Interest (EOI) for submission of Resolution Plans for Majestic Hotels Limited which is undergoing Corporate Insolvency Resolution Process (CIRP) under the provisions of the Insolvency and Bankruptcy Code, 2016.

Pursuant to the decision of the Committee of Creditors ("CoC"), the timelines specified in the aforesaid Form G dated 02.07.2026 have been revised/extended. Accordingly, the relevant dates stand modified as follows:

Sr. No.	Particulars	As per Form G dated 02.07.2026	Extended Dates
10.	Last date for receipt of expression of interest	17/07/2026	03/08/2026
11.	Date of issue of provisional list of prospective resolution applicants	22/07/2026	08/08/2026
12.	Last date for submission of objections to provisional list	27/07/2026	13/08/2026
13.	Date of issue of final list of prospective resolution applicants	01/08/2026	18/08/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	06/08/2026	23/08/2026
15.	Last date for submission of resolution plans	05/09/2026	22/09/2026

All other contents of the originally published Form G remain unchanged.

Sd/-

Mr. Krishan Vrind Jain
Resolution Professional
In the Matter of M/s Majestic Hotels Limited
Regn. No. IBBI/IPA-001/IP-P00284/2017-2018/10528

**Registered Address: 1139, sector 82A, IT City,
Block B, Behind WTC, Sahibzada Ajit Singh Nagar,
Mohali, Punjab ,160055**
Email for Correspondence: majestichotels.cirp@gmail.com
Registered Mobile No. 9417009490, +91- 62832-81078

Place: Chandigarh
Date: 17.07.2026

Divi's Laboratories Limited

CIN: L24110TG1990PLC011854 Regd. Office: Divi Towers, 1-72/23/P/DIVIS/303, Cyber Hills, Gachibowli, Hyderabad - 500032, Telangana, India. Ph: +9140 - 66966300, Fax : +9140 - 66966460, E-mail: mail@divisilabs.com, Website: www.divisilabs.com

NOTICE OF AGM, E-VOTING & OTHER INFORMATION TO THE SHAREHOLDERS

NOTICE is hereby given that the 36th Annual General Meeting (AGM) of the Members of Divi's Laboratories Limited (the Company) will be held on Monday, August 10, 2026 at 10:00 a.m. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business, as set out in the Notice of the AGM, in compliance with all the applicable circulars issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India.

The Company has sent the Notice of AGM along with Annual Report for the FY 2025-26 through electronic mode on July 15, 2026 to the Members of the Company whose email addresses are registered with the Company / Registrar and Transfer Agent / Depository Participants (DPs) / Depositories; and a letter providing a web-link for accessing the Annual Report for the FY 2025-26 is being sent to those Member(s) who have not registered their e-mail address. The aforesaid documents are also available on the Company's website at <https://www.divisilabs.com/investor-relations/reports-and-filings/annual-reporting/> and on the website of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and on the website of Company's RTA, KFin Technologies Limited (Kfintech) at <https://evoting.kfintech.com>.

Remote e-voting and e-voting during AGM

As per the applicable statutory provisions, the Company is pleased to provide e-voting facility to Members to cast their vote (s) on all the resolutions set forth in the Notice of the 36th AGM. The Company has engaged the services of Kfintech as the agency to provide e-voting facility. Members may cast their vote(s) remotely, using the electronic voting system of Kfintech on the dates mentioned herein below (remote e-voting). Further, the facility for voting through electronic voting system will also be made available at the AGM (Insta Poll). Members attending the AGM, who have not cast their vote (s) by remote e-voting will be able to vote at the AGM through Insta Poll.

Information and instructions comprising manner of voting, including voting remotely by members holding shares in dematerialised mode, physical mode and for members who have not registered their e-mail address has been provided in the Notice of the AGM. The manner in which (a) persons who become members of the Company after despatch of the Notice of the AGM and holding shares as on the Cut-off Date (mentioned herein); (b) members who have forgotten the User ID and Password, can obtain / generate / retrieve the User ID and Password, has also been provided in the Notice of the AGM..

The remote e-voting facility will be available during the following voting period:

Commencement of remote e-voting	: From 9:00 a.m. (IST) on Thursday, August 06, 2026
End of remote e-voting	: Till 5:00 p.m. (IST) on Sunday, August 09, 2026

The remote e-voting facility will not be allowed beyond the aforesaid date and time and the remote e-voting module shall be forthwith disabled by Kfintech upon expiry of the aforesaid period.

A person, whose name is recorded in the Register of Members / Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e Monday, August 03, 2026 only shall be entitled to avail the facility of remote e-voting or for participation at AGM and voting through Insta Poll.

Members will be able to attend the AGM through VC/OAVM or view the live webcast at <https://emeetings.kfintech.com>. Members attending the AGM through VC/OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

Information and instructions including details of User ID and Password relating to e-voting have been sent to the Members through e-mail. The same login credentials should be used for attending the AGM through VC/OAVM.

Manner of registering/updating email addresses is as below:

- Members holding shares in dematerialised mode who have not registered their e-mail addresses with their DPs are requested to register / update their email addresses with the DPs with whom they maintain their demat accounts.
- Members holding shares in physical mode, who have not registered / updated their email address with the Company are requested to register / update the same by submitting Form ISR-1 (available on the website of the Company at www.divisilabs.com) to the Company's RTA, Kfintech, by sending email to einward.ris@kfintech.com followed by sending physical copies to the KFin Technologies Limited, Unit: Divi's Laboratories Limited, Selenium Tower B, Plot No. 31 – 32, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500032, Telangana, India.

The members who have caste their vote(s) by remote e-voting may also attend the AGM but shall not be entitled to cast their vote(s) again at the AGM.

In case of any query relating to e-voting, members may refer to the "Help" and "FAQs" available at <https://evoting.kfintech.com> or write to einward.ris@kfintech.com. In case of grievances connecting with the facility of remote e-voting, please contact Mr. P. Nageswara Rao, Manager, KFin Technologies Limited, Selenium Tower B, Plot Nos. 31 & 32, Financial District Nanakramguda, Serilingampally Mandal, Hyderabad – 500032, Telangana, India; Phone No. 040 – 67161526, Toll-free No.: 1800-309-4001, e-mail: einward.ris@kfintech.com or evoting@kfintech.com

For Divi's Laboratories Limited
Sd/-

Place : Hyderabad
Date : July 16, 2026

M. Satish Choudhury
Company Secretary & Compliance Officer



INDORE MUNICIPAL CORPORATION, INDORE

Pradhan Mantri Awas Yojana, 107-109, First Floor, Palika Plaza, Indore.
E-mail Id: pmayindore@gmail.com, Tel:0731-2547774



**NIT No.: 1092/
PMAY-2026-27**

NOTICE INVITING TENDER

Date : 10.07.2026

Online Percentage Rate Tenders are invited for the following works based on UADD SOR (VOLUME 1 WATER SUPPLY, SEWERAGE AND TUBE WELL WORKS, VOLUME-2 BUILDING WORKS, VOLUME-4 ELECTRICAL WORKS) effective from 02 August 21 and VOLUME 1- ROAD & BRIDGE WORKS SOR effective from 08 th Nov.2025, amended up to date of issue of NIT, from Contractors/Reputed firms who have successfully executed similar nature of work.

Sr. No.	NIT nos	Name of Work	Probable Amount of Contract (₹ in Lakhs) (PAC)	Earnest Money Deposit (EMD)	Cost of Bid Document (₹)	Period of Completion (in Months)
1	NIT NO. 11 /PMAY/ 2026-27 DATE: 11-07-2026	Construction of Houses & Development of Infrastructure For Affordable Housing in Partnership in Indore under PMAY 2.0 at Rangwasa village (Khasra no.508)	17360.47/-	₹86,80,240/-	₹50,000/- +GST	24 Months (including Rainy Season)
2	NIT NO. 12 /PMAY/ 2026-27 DATE: 11-07-2026	Construction of Houses and Development of Infrastructure For Affordable Housing in Partnership in Indore under PMAY 2.0 at Sindoda village	24425.28/-	₹1,22,12,650/-	₹50,000/- +GST	30 Months (Including Rainy Season)
3	NIT NO. 13 /PMAY/ 2026-27 DATE: 11-07-2026	Construction of Houses and Development of Infrastructure For Affordable Housing in Partnership in Indore under PMAY 2.0 at Sanawadiya Village	16199.28/-	₹80,99,650/-	₹50,000/- +GST	24 Months (Including Rainy Season)

Note: The EMD shall be in the form of online Payment only as given in the Bid Data Sheet.
Important Dates for tender processing are as under:

1 Last date purchase of Tender document and Online submission of tender

2 Pre-Bid meeting will be held on

3 Technical Bid will be open on

11-08-2026 before 17:30 hrs.

22-07-2026 at 15:00 hrs.

13-08-2026 at 16:30 hrs.

If the office happens to be closed on the date of Opening of the technical bid as specified, the bids will be opened on the next working day at the same time and venue.

NOTE-Bid should be submitted online only physical copy will not be accepted

Tender document and other details shall be available on: Website <https://mptenders.gov.in> and Visit us at www.imcindore.org

Executive Engineer (PMAY)
Indore Municipal Corporation, Indore



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EAST

PATPARGANJ : CHAVI ADVERTISERS, Ph.: 9899701024, 22090987, 22235837, **PREET VIHAR** : AD BRIDGE COMMUNICATION, Ph.: 9810029747, 42421234, 22017210
SHAKARPUR : PARICHAY ADVERTISING & MARKETING, Ph.: 9350309890, 22519890, 22549890

WEST

JANAKPURI : TRIMURTI ADVERTISERS, Ph.: 9810234206, 25530307, **KAROL BAGH (REGHARPURA)** : K R ADVERTISERS, Ph.: 9810316618, 9310316618, 41547697, **KARAM-PURA** : GMJ ADVERTISING & MARKETING PVT. LTD., Ph.: 9310333777, 9211333777, 9810883377, **NEW MOTI NAGAR** : MITTAL ADVERTISING, Ph.: 25178183, 9810538183, 9555945923, **MOTI NAGAR** : UMA ADVERTISERS, Ph.: 9312272149, 8800276797, **RAMESH NAGAR** : POSITIVE ADS, Ph.: 9891195327, 9310006777, 65418908, **TILAK NAGAR** : SHIVA ADVERTISERS, Ph.: 9891461543, 25980670, 20518836, **VIKAS PURI** : AAKAR ADVT. MEDIA Ph.: 9810401352, 9015907873, 9268796133

CENTRAL

CHANDNI CHOWK : RAMNIWAS ADVERTISING & MARKETING, Ph.: 9810145272, 23912577, 23928577, **CONNAUGHT PLACE** : HARI OM ADVERTISING COMPANY Ph.: 9811555181, 43751196

NORTH

TIS HAZARI COURT : SAI ADVERTISING, Ph.: 9811117748, **KINGWAY CAMP** : SHAGUN ADVERTISING, Ph.: 9818505505, 27458589, **PATEL CHEST (OPP. MORRIS NAGAR POLICE STATION)** : MAHAN ADVERTISING & MARKETING, Ph.: 9350304609, 7042590693, **PITAMPURA (PRASHANT VIHAR)** : PAAVAN ADVERTISER Ph.: 9311564460, 9311288839, 47057929

SOUTH

CHATTARPUR : A & M MEDIA ADVERTISING, Ph.: 9811602901, 65181100, 26301008, **KALKAJI** : ADWIN ADVERTISING, Ph.: 9811111825, 41605556, 26462690, **MALVIYA NAGAR** : POOJA ADVERTISING & MARKETING SERVICE, Ph.: 9891081700, 24331091, 46568866, **YUSUF SARAI** : TANEJA ADVERTISING & MARKETING Ph.: 9810843218, 26561814, 26510090

NCR

FARIDABAD (NEELAM FLYOVER) : AID TIME (INDIA) ADVERTISING, Ph.: 981195834, 0129-2412798, 2434654, **FARIDABAD (NIT, KALYAN SINGH CHOWK)** : PULSE ADVERTISING, Ph.: 9818078183, 9811502088, 0129-4166498, **FARIDABAD** : SURAJ ADVERTISING & MARKETING, Ph.: 9810680954, 9953526681, **GURGAON** : SAMBODHI MEDIA PVT. LTD., Ph.: 0124-4065447, 9711277174, 9910633399, **GURGAON** : AD MEDIA ADVERTISING & PR, Ph.: 9873804580, **NOIDA (SEC. 29)** : RDX ADVERTISING, Ph.: 9899268321, 0120-4315917, **NOIDA (SEC. 65)** : SRI SAI MEDIA, Ph.: 0120-4216117, **NOIDA (SEC. 58)** : JAI LAKSHMI ADVERTISERS, Ph.: 9873807457, 991191719
 GHAZIABAD (HAPUR ROAD TIRAHA, NR GURUDWARA) : TIRUPATI BALAJI ADVERTISING & MARKETING, Ph.: 9818373200, 8130640000, 0120-4561000

EDUCATION (IAS & PMT ACADEMIES)

FRIENDS PUBLICITY SERVICE 23278653, 23276901, 9212008155

For CAD enquiries please contact :

ROHIT JOSHI 9818505947, **ABHINAV GUPTA** 9910035901

For booking classified ads, please contact 011-23702148,

0120-6651215, E-mail : delhi.classifieds@expressindia.com

The advertisement features a large, solid blue background. On the left side, there is a large, stylized white letter 'F' composed of several rectangular blocks. In the center, the text 'THE BIGGEST CAPITAL ONE CAN POSSESS' is written in a bold, white, sans-serif font. To the right of this text, the word 'KNOWLEDGE' is written in a larger, bold, white, sans-serif font. In the top right corner, the Indian Express Group logo is visible, featuring a stylized flame and the text 'INDIAN EXPRESS GROUP'. In the bottom right corner, the Financial Express logo is displayed, consisting of a stylized 'F' icon followed by the text 'FINANCIAL EXPRESS' and the tagline 'Read to Lead' below it. At the very bottom of the image, there is a white horizontal bar containing several small, colored circles (grey, blue, pink, yellow, black) and the text 'epaper.financialexpress.com' in the center, with 'New Delhi' to its right.

procurement under scanner

with all costs, charges and expenses incurred by IBL, are tendered to IBL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by IBL, and no further step shall be taken by IBL for transfer or sale of that secured asset.

Date: 17.07.2026, Place: PUNJAB **Authorized Officer, For Indusind Bank Limited**

**CLARIFICATION TO INVITATION FOR EXPRESSION OF INTEREST
IN THE MATTER OF MAJESTIC HOTELS LIMITED**

This is with reference to the Invitation for Expression of Interest ("IEOI") in Form G published on 02.07.2026, in the Corporate Insolvency Resolution Process of Majestic Hotels Limited ("Corporate Debtor").

Pursuant to the approval of the Committee of Creditors ("CoC") of the Corporate Debtor, the last date for submission of Expression of Interest ("EOIs") has been extended from 03.08.2026 to 18.08.2026, to encourage wider participation from Prospective Resolution Applicants (PRAs).

For details regarding the revised timelines, PRAs are requested to refer to the website: <https://majestichotel.ibc2016.net/> or contact us at the process specific email ID: majestichotels.cirp@gmail.com

Sd/-

Mr. Krishan Vrind Jain
Resolution Professional
In the Matter of M/s Majestic Hotels Limited
Regn. No. IBBI/IPA-001/IP-P00284/2017-2018/10528
Registered Address: 1139, sector 82A, IT City,
Block B, Behind WTC, Sahibzada Ajit Singh Nagar,
Mohali, Punjab ,160055
Email for Correspondence: majestichotels.cirp@gmail.com
Registered Mobile No. 9417009490, +91- 62832-81078

Place: Chandigarh
Date: 03.08.2026

(THIS IS NOT AN OFFER DOCUMENT. CORRIGENDUM TO THE RED HERRING PROSPECTUS DATED JULY 22, 2026, ABRIDGED PROSPECTUS, FORMS and PRE- ISSUE ADVERTISEMENT DATED JULY 24, 2026)



ONEINDIG TECHNOLOGIES LIMITED

(Formerly known as Oneindig Technologies Private Limited)

CIN: U74999HR2016PLC066271

Our Company was originally incorporated as "Oneindig Technologies Private Limited" as a private limited company under the provisions of the Companies Act 2013 vide Certificate of Incorporation dated November 02, 2016 from the Registrar of Companies, Central Registration Centre. Subsequently pursuant to a special resolution passed by the Shareholders at their Extraordinary General Meeting held on March 15, 2024, our company was converted from a Private Limited Company to Public Limited Company and consequently, the name of our Company was changed to "Oneindig Technologies Limited" and a Fresh Certificate of Incorporation dated June 29, 2024 was issued to our company by Registrar of Companies, Central Registration Centre. The Corporate Identification Number of our Company is U74999HR2016PLC066271.

Registered Office: V-503, Atrium, VIVANTA by Taj Hotel Complex, Shooting Range Road, Suraj Kund, Faridabad-121001, Haryana

Corporate Office: C-48, 3rd Floor, DDA Sheds, Okhla Industrial Area, Phase-1, South Delhi, New Delhi-110020:

Contact Person: Mr. Sumit Das, Email Id: info@oneindig.tech, Tel No: +91-9810484146; Website: www.oneindig.tech

OUR PROMOTERS: MR. MANOJ AGRAWAL AND MS SEEMA AGRAWAL

DETAILS OF THE ISSUE

INITIAL PUBLIC OFFER OF UPTO 28,80,000 EQUITY SHARES OF FACE VALUE OF ₹ 10.00/- EACH (THE "EQUITY SHARES") OF ONEINDIG TECHNOLOGIES LIMITED ("ONEINDIG" OR "OUR COMPANY" OR "THE ISSUER") FOR CASH AT A PRICE OF ₹ 96 PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 86 PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ 2764.80 LAKHS ("THE ISSUE") OF WHICH 1,44,000 EQUITY SHARES AGGREGATING TO ₹ 138.24 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. NET ISSUE OF 27,36,000 EQUITY SHARES AGGREGATING TO ₹ 2626.56 LAKHS (THE "NET ISSUE"). THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 26.36% AND 25.04%. RESPECTIVELY OF THE POST ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

CORRIGENDUM TO THE RED HERRING PROSPECTUS DATED JULY 22, 2026, ABRIDGED PROSPECTUS, FORMS and PRE- ISSUE ADVERTISEMENT DATED JULY 24, 2026".

Investors are hereby informed of the following revisions in the Red Herring Prospectus dated July 22, 2026.

1. Note 15 on page 70 shall be replaced with the following:

Date of Allotment/ Transfer	Name	Category	Number of Equity Shares	Percentage of the Pre-Issue capital (%)	Allotment/Acquire/ Transfer
July 15, 2026	Vishal Vasantrao kokadwar	Director	2,16,000	2.68	Transfer
July 15, 2026	Priyanka Vishal kokadwar	Relative of Director	1,80,000	2.24	Acquire

2. Note 14 on page 70 shall be replaced with the following:

Sr. No	Names	Pre IPO		Post IPO	
		Shares Held	% Shares Held	Shares Held	% Shares Held
	IPO Shares	-	-	28,80,000	26.36
	Total Shareholding	80,44,160	100	1,09,24,160	100

3. Note 13 on page 70 shall be replaced with the following:

We have 61 (Sixty-One) shareholders as on the date of this Red Herring Prospectus.

4. Page 70 shall be read as the following:

Total number of Shareholder of our company

Our Company has 61 (Sixty-One) shareholders as on date of this Red Herring Prospectus. For further details on the Shareholding Pattern of our Company, please refer to the Chapter titled "Capital Structure" beginning on page 59 of this Red Herring Prospectus.

5. Total Current Assets (I)* for the stub period ended January 31, 2026 on page 79 shall be read as the following:

Particulars	(Basis of Restated Financial)			
	January 31, 2026	March 31, 2025	March 31, 2024	March 31, 2023
1. Current Assets				
Total Current Assets(I)	5604.88	3,014.71	2,362.79	1190.87

6. Headings for Assumptions for Working capital Projections made by the Company shall be read as the following:

Particulars	Holding level (in Days)						
	Restated				Estimated	Projected	
	March 31, 2023	March 31, 2024	March 31, 2025	January 31, 2026	March 31, 2026	March 31, 2027	September 30, 2027

7. Note 8 on page 83 shall be deleted with the following:

Offer Expenses other than the listing fees shall be shared among our Company and the Selling Shareholder on a pro rata basis, in proportion to the Equity Shares Allotted.

8. Note 1 on page 85 shall be replaced with the following:

Year ended	Basic EPS (₹)	Diluted EPS (₹)	Weight
Weighted Average	5.80	5.80	6

9. Note 2 on page 86 shall be replaced with the following:

Sr.No.	Particulars	P/E Ratio at the Floor Price	P/E Ratio at the Cap Price*
4	P/E ratio based on the Weighted Average EPS	15.69	16.55

10. Page 92 shall be replaced with the following:

Secondary Transaction:

Date of Allotment/ Transfer	No. of Equity Shares	Face Value(₹)	Issue/Transfer Price	Nature of Consideration	Nature of Allotment/ Transfer	Total Consideration (in ₹ lakhs)
Weighted average cost of acquisition (WACA)						23.27

d). Weighted average cost of acquisition, floor price, and cap price:

Type of transaction	Weighted average cost of acquisition (₹ per equity shares)	Floor Price Rs. 91	Cap Price Rs. 96
Based on Secondary Transactions	23.27	3.91	4.13

11. Page 126-127 shall be replaced with the following:

Sr. No.	Name of the Beneficiary	Other Order No/ Reference no. and date, LOA	Capacity/ Units	Unit of Measurement	PO Value	Amount Billed FY 25-26	Pending Amount
1	Customer 1	Solar Plant(PPA)	8	MW	2,400.00	-	2,400.00
2	Customer 2	Solar Pumps	24	Nos.	56.12	56.12	-
		Solar Pumps	130	Nos.	272.16	272.16	-
		Solar Pumps	39	Nos.	91.76	91.76	-
		Solar Pumps	75	Nos.	147.87	27.68	120.19
		Solar Pumps	64	Nos.	146.77	-	146.77
		Solar Pumps	130	Nos.	254.63	-	254.63
		Solar Pumps	164	Nos.	390.16	90.43	299.73
		Solar Pumps	167	Nos.	384.62	-	384.63
3	Customer 3	Solar Pumps	23	Nos.	103.88	54.63	49.25
			340	Nos.	1,106.70	1,106.70	-
4	Customer 4	Ground mounted EPC	12	MW	5755.05	35.00	5720.05
5	Customer 5	Solar PV Plant	150	KW	62.19	46.14	16.05
6	Customer 6	5 MW Solar PPA (Solar)	5	MW	1,346.15	-	1,346.15
			250	KW	54.63	54.63	-
7	Customer 7	Ground mounted EPC	1800	KW	509.64	-	509.64
8	Customer 8	EPC in Rajasthan	35	MW	4648.00	641.75	4006.25
9	Customer 9	EPC in UP	5	MW	1593.20	1123.47	469.73
10	Customer 10	Signage Boards/Audio Setup/Video Screen	NA	NA	217.98	217.98	-
11	Customer 11	Roof top	NA	NA	135.01	100.55	34.45
12	Customer 12	Solar PV Plant Credit Note to customer FY 24-25	NA	NA	873.79	873.79	-
			NA	NA	(52.72)	(52.72)	
		Total			20,497.59	4,740.07	15,757.52

12. Note -1- Page 78 shall be replaced with the following:

Strong Order Book

Our company maintains a robust order book and actively participates in competitive bidding processes. As of January 31, 2026, our order book includes several large-scale projects aggregating to ₹15,757.52 lakhs.

13. Page 159 shall be replaced with the following:

Shareholding of Directors in our company

Sr. No.	Name of the Directors	No. of Equity Shares held	Category/ status
3.	Vishal Vasantrao Kokadwar	5,04,000	Non - Executive Director
5.	Ronak Jhuthawat	Nil	Independent Director

14. Page 154 shall be replaced with the following:

3.	Name	Mr. Vishal Vasantrao Kokadwar
	No. of Equity Shares held & % of Share-holding (Pre-Issue)	5,04,000 equity shares & 6.27%

15. Revision in Restated Financial Statements in Annexure D- The "Reconciliation of Profit/(Loss) after Tax" tables shall be replaced with the following:

(a) Reconciliation of Profit / (loss) after tax

Particulars	Period Ended January 31, 2026	Year Ended 31 March 2025	Year Ended 31 March 2024	Year Ended 31 March 2023
Gratuity Expenses (refer note 1)	-	-	(0.46)	2.50
Net adjustments in profit and loss account	-	-	110.12	2.50
Adjusted Profit after tax	616.40	416.53	295.05	10.83

(b) Reconciliation of Equity

Particulars	Period Ended January 31, 2026	Year Ended 31 March 2025	Year Ended 31 March 2024	Year Ended 31 March 2023
Gratuity Expenses	-	-	(0.46)	2.50
Net adjustments in profit and loss account	-	-	186.42	2.50
Adjusted Profit after tax	2,065.28	1,467.96	748.93	273.72

16. Page 187- Table mentioned shall be replaced with the following:

Ratios	Period Ended January 31, 2026	Period Ended March 31, 2025	Period Ended March 31, 2024	Period Ended March 31, 2023
	CONSOLIDATED		STANDALONE	
Current Asset	5,738.95	3036.72	2,362.79	1,190.88
Current Liability	4,245.92	1971.24	1,849.66	810.98

All other terms and conditions of the IPO remain unchanged

The changes set out above are to be read in conjunction with the RHP dated July 22, 2026, all references to this information in the RHP, Abridged Prospectus, GID, Application Forms stands amended pursuant to this Corrigendum. Investors should read this Corrigendum along with the RHP before making an investment decision with respect to the Offer.

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
 SHARE INDIA CAPITAL SERVICES PRIVATE LIMITED Address: A-25, Basement, Sector-64, Noida-201301, Uttar Pradesh. Tel: +91 0120-6483000 Email: kunal.bansal@shareindia.co.in Investor Grievances Email id- mb@shareindia.com Website: www.shareindia.com SEBI Registration: INM000012537 CIN: U65923UP2016PTC075987 Contact Person: Mr. Kunal Bansal	 MAASHITLA SECURITIES PRIVATE LIMITED Address: 451, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, Delhi 110 034, India Contact Person: Mr. Mukul Agrawal Tel. No.: 011-47581432 E-mail: investor.ipo@maashitla.com Website: www.maashitla.com Investor Grievance E-mail: investor.ipo@maashitla.com SEBI Registration No.: INR000004370	 ONEINDIG TECHNOLOGIES LIMITED V-503, Atrium, VIVANTA by Taj Hotel Complex, Shooting Range Road, Suraj Kund, Faridabad-121009, Delhi NCR, India. Contact Person: Mr. Sumit Das Tel. No.: +91-9810484146 E-mail: info@oneindig.tech Website: www.oneindig.tech Registration Number: 66271 CIN: U74999HR2016PLC066271 Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
FOR ONEINDIG TECHNOLOGIES LIMITED
Sd/-
Mr. Sumit Das
Company Secretary and Compliance Officer

Disclaimer: Oneindig Technologies Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Haryana on July 22, 2026 and thereafter with SEBI and the Stock Exchange. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at, the website www.oneindig.tech of the BRLM to the Issue at: www.shareindia.com the website of BSE at http://www.bsesme.com respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 21 of the Red Herring Prospectus. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

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मैजेस्टिक होटल्स लिमिटेड के मामले में रुचि की अभिव्यक्ति के लिए आमंत्रण पर स्पष्टीकरण

यह मैजेस्टिक होटल्स लिमिटेड ("कॉर्पोरेट देनदार") की कॉर्पोरेट दिवाला समाधान प्रक्रिया में फॉर्म जी में 02.07.2026 पर प्रकाशित रुचि की अभिव्यक्ति ("आईओआई") के लिए आमंत्रण के संदर्भ में है।

कॉर्पोरेट देनदार के लेनदारों की समिति ("सीओसी") की मंजूरी के अनुसार, संचालित समाधान आवेदकों (पीआरए) से व्यापक भागीदारी को प्रोत्साहित करने के लिए रुचि की अभिव्यक्ति ("ईओआई") जमा करने की अंतिम तिथि 03.08.2026 से बढ़ाकर 18.08.2026 कर दी गई है।

संशोधित समय-सीमा के बारे में विवरण के लिए, पीआरए से अनुरोध है कि वे वेबसाइट: <https://majestichotel.lbc2016.net/> देखें या प्रक्रिया विशिष्ट ईमेल आईडी: majestichotels.clrp@gmail.com पर हमसे संपर्क करें।

मूल रूप से प्रकाशित फॉर्म जी की अन्य सभी सामग्री अपरिवर्तित रहती है।

हस्ता-
श्री कृष्ण वृद्ध जैन
प्रस्ताव पेशवर
मेसर्स मैजेस्टिक होटल्स लिमिटेड
रजिस्ट्रेशन नं. IBBI/IPA-001/IP-P00284/2017-2018/10528
पंजीकृत पता: 1139, सेक्टर 82ए, आईटी सिटी, ब्लॉक बी, डब्ल्यूटीसी के पीछे,
साहिबजादा अजीत सिंह नगर, पंजाब-160055
तिथि: 03.08.2026
स्थान: चंडीगढ़
पत्राचार के लिए ईमेल: majestichotels.clrp@gmail.com
पंजीकृत मोबाइल नं. 9417009490, +91-62832-81078

"IMPORTANT"

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Hiring Administrator in Govt. Aided Pvt. School (PSEB) in Jalandhar. Min Exp 5 years. Send resume contact@dsfund.org WhatsApp 74285-95014 Candidates must be based in Jalandhar. (CL26035757)

COURT NOTICES

(U/o 5 Rule 20 CPC)
In the Court of
Ms. Savreen Sandhu
Civil Judge
(Junior Division)-19,
Jalandhar
Harwinder Singh
Versus
Jaswant Singh
CNR No.:
PBJL02-003926-2025
Next Date: 07.09.2026
Publication issued to:
Ardeep Singh Father:-
Jaswant Singh VPO Kapur
Pind, Tehsil Adampur, Distt.
Jalandhar.
In above titled case, the
defendant(s)/respondent(s)
could not be served. It is
ordered that defendant(s)/
respondent(s) should appear
in person or through counsel
on 07.09.2026 at 10.00 a.m.
For details logon to
https://highcourtchd.gov.in/?
mod=district_notice&district=
jalandhar
Dated, this day of
29.07.2026.
Sd/- Civil Judge
(Junior Division)-19,
CL25105330 Jalandhar

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Display: 0172-2670256, 2670342
E-mail at advt@tribunemail.com

(U/o 5 Rule 20 CPC)
In the Court of
Ms. Minakshi
Civil Judge
(Junior Division),
Batala
Bank of Baroda
Versus
Harjit Kaur
CNR No.:
PBGDA0-000302-2026
Next Date: 27.08.2026
Publication issued to:
Harjit Kaur Spouse: Hardev
Singh R/o Village Nangal
Baghana, PO Qadian, Tehsil
Batala, District Gurdaspur.
In above titled case, the
defendant(s)/respondent(s)
could not be served. It is
ordered that defendant(s)/
respondent(s) should appear
in person or through counsel
on 27.08.2026 at 10.00 a.m.
For details logon to
https://highcourtchd.gov.in/?
mod=district_notice&district=
gurdaspur
Dated, this day of
31.07.2026.
Sd/- Civil Judge
(Junior Division),
CL26034221 Batala

In the High Court of Delhi
at New Delhi
(Ordinary Original Civil Jurisdiction)
CS(OS) No. 57/2019 and I.A. Nos.
5868/2019, 9263/2020 & 1089/2025
Smt. Sukhdeep Yecho ...Plaintiff(s)
Versus
Smt. Charanjeet Kaur and Ors.
...Defendant(s)
To, Defendant No. 4: Ms. Harjeet
Kaur D/o Late Kehar Singh, C/o Anil
Kumar, H.No. 135, Sector 22A,
Chandigarh- 160022.

Whereas the above named plaintiff
has instituted a suit for Declaration/
Cancellation of will dated
14.12.2018, transfer/ sale Deed
dated 12.03.2019, partition with
consequential relief of permanent
injunction along with I.A. Nos.
5868/2019, 9263/2020 & 1089/2025
against the above named Defendant
No. 4 and whereas it has been shown
to the satisfaction of the Court that it
is not possible to serve you in the
ordinary way, therefore, this notice is
given by publication directing you,
the above named defendant No. 4 to
make appearance before the Court of
Ld. Joint registrar (Judicial) on 11th
day of August, 2026 at 11:00 am.

Take notice that, in default of your
appearance on the day mentioned
above, the suit and I.A. Nos.
5868/2019, 9263/2020 & 1089/2025
will be heard and determined in your
absence.

Given under my hand and the seal of
the Court, in terms of order dated
17.04.2026.

Sd/- Assistant Registrar (O)
CL26035038 For Registrar General

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COURT NOTICES

(U/O 5 Rule 20 CPC)
In the Court of
Ms. Tarandeep Kaur
Civil Judge (Junior Division),
SBS Nagar
Canara Bank
Versus
Avtar Singh and Parvinder
Singh
CS 880/2025
CNR No.
PBSB02-001342-2025
Next Date: 24.08.2026
Suit for recovery
Publication issued to:
Avtar Singh S/o Balwinder
Singh R/o Village Hedon Bet,
Tehsil Balachaur, Distt. SBS
Nagar. 2. Parvinder Singh S/o
Jagdev Singh R/o Village
Hedon Bet, Tehsil Balachaur,
Distt. SBS Nagar.
In above titled case, the
defendant(s)/respondent(s)
could not be served. It is
ordered that defendant(s)/
respondent(s) should appear in
person or through counsel on
24.08.2026 at 10:00 a.m.
For details logon to
https://highcourtchd.gov.in/?
mod=district_notice&district=
sbsnagar
Dated, this day of
29.07.2026.

Sd/- Civil Judge
(Junior Division),
CL26035578 SBS Nagar.
(U/o 5 Rule 20 CPC)
In the Court of
Sh. Ram Pal
Civil Judge
(Junior Division)-5,
Jalandhar
Malka Khatoon
Versus
Lakhvir Singh alias Lakha
INDIG/3/2025
CNR No.:
PBJL02-002589-2025
Next Date: 16.09.2026
Suit for grant of file suit in
formal paper
Publication issued to:
Lakhvir Singh alias Lakha
s/o Gurbaksh Singh r/o Village
Isharwal, P.S. Patara, District
Jalandhar.
In above titled case, the
defendant(s)/respondent(s)
could not be served. It is
ordered that defendant(s)/
respondent(s) should appear in
person or through counsel on
16.09.2026 at 10.00 a.m.
For details logon to
https://highcourtchd.gov.in/?
mod=district_notice&district=
jalandhar
Dated, this day of
30.07.2026.

Sd/- Civil Judge
(Junior Division)-5,
CL26035583 Jalandhar
In the Court of
Ms. Samiksha Jain
Judicial Magistrate
First Class-17,
Jalandhar
Indostar Capital Finance
Limited
Versus
KMBT Bus Travels
CNR No.:
PBJL03-029439-2024
Next Date: 07.09.2026
NACT/6852/2024
Detail of offence:-
Notice to:
KMBT Bus Travels, Koneru
Kaladhararao:- R/o Door No.
39-1-29 Addananki Bustand
on Gole Prakasam DT Ongole
Andhara Pradesh 532001.

In above titled case, the
accused could not be served.
It is ordered that accused
should appear in person or
through counsel on
07.09.2026 at 10.00 a.m.
For details logon to
https://highcourtchd.gov.in/?
mod=district_notice&district=
jalandhar
Dated, this day of
29.07.2026.
Sd/- Judicial Magistrate
First Class-17,
CL26035584 Jalandhar

(U/o 5 Rule 20 CPC)
In the Court of
Sh. Kaushal Kumar Yadav
Civil Judge
Jr. Divn.,
Chandigarh
B.S. Ahluwalia
Versus
General Public
CNR No.:
CHCH02-002680-2021
Next Date: 03.09.2026
Publication issued to:
Kamal Sethi Spouse:-
Manak Sethi H.No. 12,
Sector 8A, Chandigarh.

In above titled case, the
defendant(s)/respondent(s)
could not be served. It is
ordered that defendant(s)/
respondent(s) should appear
in person or through counsel
on 03.09.2026 at 10.00 a.m.
For details logon to
https://highcourtchd.gov.in/?
trs=district_notice&district=
chandigarh
Dated, this day of
10.07.2026.

Sd/- Civil Judge
(Junior Division),
CL26035681 Chandigarh

Nuh on high alert, 2K police personnel deployed ahead of Jalabhishek Yatra

TRIBUNE NEWS SERVICE

NUH, AUGUST 2

The district administration and police said on Sunday that all arrangements for a peaceful and secure conduct of the Brij Mandal Jalabhishek Yatra, set to be taken out on Monday, have been finalised, with nearly 2,000 police personnel deployed across the district. IG (South Range, Rewari) OP Narwal, along with Deputy Commissioner Akhil Pilani, Superintendent of Police Dr Arpit Jain and nodal officer and Additional Deputy Commissioner Jyoti, led a flag march on Sunday along the yatra route—from Nalhadeshwar Temple in Nuh to Jhirkeshwar Temple in Ferozepur Jhirka and Singeshwar Temple in Singar, Punhana.

Speaking to the media, the IG said extensive security arrangements had been made to maintain law and order during the yatra. Besides the police personnel on the ground, 13 DSPs would be on duty across different sectors to monitor the security situation, with additional reserve forces kept on standby in Rewari and other districts for immediate deployment, if required.

The Deputy Commissioner said the administration had appointed 19 Duty

Senior officers lead flag march along route

Magistrates for the yatra, with eight more in reserve. He clarified that no decision had been taken to suspend Internet services in the district, though meat shops along the yatra route would remain closed on the orders of the administration. Drinking water arrangements would be made at multiple points along the route.

Helpline number 01267-274610 has been set up at the Mini Secretariat to assist residents.

The district administration has also imposed a temporary ban, under Section 163 of the Bharatiya Nagarik Suraksha Sanhita, on the sale of petrol and diesel in open bottles, cans or other containers, effective from 6 am on August 1 to midnight on August 3. Diesel supply to generators at mobile towers and other essential services has been exempted from the restriction.

The SP has issued a separate advisory for heavy vehicle drivers, directing traffic through Alwar, Sohna, Gurugram and Ferozepur Jhirka to be diverted via the KMP Expressway and Mumbai Expressway until the yatra concludes.



Police personnel carry out an inspection in Nuh ahead of the Jalabhishek Yatra on Sunday.

Bajrangji, Manesar barred from yatra

SUMEDHA SHARMA

TRIBUNE NEWS SERVICE

GURUGRAM, AUGUST 2

Cow vigilantes Raj Kumar, alias Bittu Bajrangji, from Faridabad and Mohit Yadav, alias Monu Manesar, from Gurugram have been barred from attending the Brij Mandal Jalabhishek Yatra in Nuh on August 3, along with over 100 others named as key accused in the 2023 Nuh violence that erupted on the day of the yatra three years ago.

Bajrangji and Manesar had announced on social media their intent to participate in the yatra. Anticipating trouble, the Nuh administration wrote to the Gurugram and Faridabad Police Commis-

sioners to stop the duo from travelling. Though the police said no formal house arrest or detainment had been ordered, heavy police deployment was posted outside their residences on Sunday.

Speaking to "The Tribune" from an undisclosed location, Manesar said he performed a 'havan' on Sunday morning to mark his first attempt to attend the yatra after a three-year gap, but began receiving calls from the police, asking him to stay away and avoid posting anything on social media.

"The moment they started calling me, I left the house. I have now learnt that a large police contingent has been

State's first quarter SGST growth highest in country

TRIBUNE NEWS SERVICE

CHANDIGARH, AUGUST 2

Having recorded the highest growth in State Goods and Services Tax (SGST) collections in the country in the 2025-26 fiscal, Haryana has retained its leading position in the growth of post-settlement SGST collections in the first quarter of Financial Year 2026-27 as well.

As per the latest report released by the Central Board of Indirect Taxes and Customs (CBIC), Haryana's post-settlement SGST collection for July 2026 stood at Rs 5,135 crore, compared to Rs 4,027 crore in July 2025, registering a 28 per cent year-on-year growth.

This is more than double the national average growth of 13 per cent during the month.

Further, in the first four months of Financial Year 2026-27 (April-July), Haryana recorded post-settlement SGST collections of Rs 19,680 crore, as against Rs 15,055 crore during the corresponding period of the previous financial year, registering a growth of 31 per cent.

This was the highest growth among all states and substantially exceeded the national average growth of 17 per cent. Haryana also recorded the highest growth in overall GST revenues among all states at 25 per cent during July 2026, against the national average growth of 10 per cent.

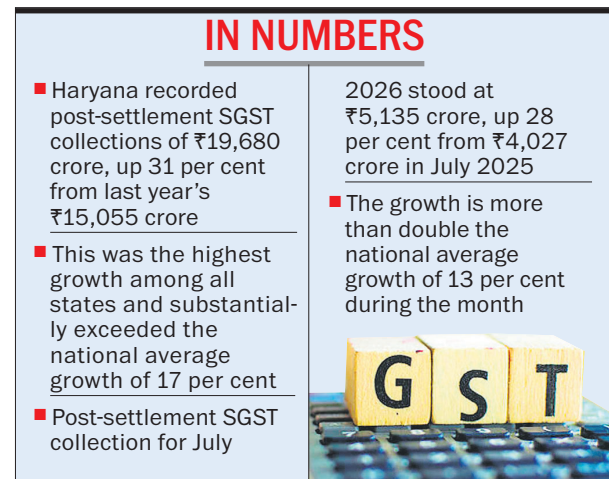
State's 1st quarter SGST growth highest in country

TRIBUNE NEWS SERVICE

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Rift in Congress surfaces as Capt Yadav's photos missing from posters

TRIBUNE NEWS SERVICE

REWARI, AUGUST 2

Factionalism within the Congress came to the fore yet again after hoardings put up across the city and Dharuhera to welcome state Congress president Rao Narendar Singh and state incharge Sanjay Dutt excluded pictures of former minister and six-time MLA Capt Ajay Yadav and his son, former MLA Chiranjeev Rao, triggering fresh discontent within the district unit.

Yadav is widely regarded as one of the tallest Congress leaders in the region, commanding a strong following in Rewari. His supporters raised the issue of the missing pictures, prompting Dutt to take serious note of the matter. He directed the office-bearers to ensure that such lapses in protocol were not repeated.

Speaking to "The Tribune", Yadav said his family had served the Congress for generations and would continue to do so. "As a senior leader, I wish that protocols are respected. There is no personal grudge over the incident. Everything has been resolved," he said.

Away from the main stage, the dispute spilled into a closed-door confrontation between Gyani Ram, husband of former Dharuhera civic body candidate Kumari Raj, and Diwan Singh Chauhan, with both blaming each other for the missing photographs.

Meanwhile, despite the presence of Rao Narendar, Sanjay Dutt and district presidents at the event, organisers struggled to fill even 50 chairs. Asked about the factionalism, Rao Narendar said, "The family is large; whatever problems exist, we will resolve them."

CLARIFICATION TO INVITATION FOR EXPRESSION OF INTEREST IN THE MATTER OF MAJESTIC HOTELS LIMITED

This is with reference to the Invitation for Expression of Interest ("IEOI") in Form G published on 02.07.2026, in the Corporate Insolvency Resolution Process of Majestic Hotels Limited ("Corporate Debtor"). Pursuant to the approval of the Committee of Creditors ("CoC") of the Corporate Debtor, the last date for submission of Expression of Interest ("EOIs") has been extended from 03.08.2026 to 18.08.2026, to encourage wider participation from Prospective Resolution Applicants (PRAs). For details regarding the revised timelines, PRAs are requested to refer to the website: <https://majestichotels.lbc2016.net/> or contact us at the process specific email ID: majestichotels.cirp@gmail.com. All other contents of the originally published Form G remain unchanged.

Sd/- Mr. Krishan Vrind Jain
Resolution Professional
In the Matter of M/s Majestic Hotels Limited
Regn. No. IBBJ/PA-001/IP-P00284/2017-2018/10528
Registered Address: 1139, Sector 82A, IT City, Block B,
Behind WTC, Sahibzada Ajit Singh Nagar, Mohali, Punjab-160055
Email for Correspondence: majestichotels.cirp@gmail.com
Place: Chandigarh Date: 03.08.2026
Registered Mobile No. 9417009490, +91- 62832-81078

No air monitors, no e-buses: NCR's winter pollution defences lagging still

CM Saini, Union Environment Minister Bhupender Yadav hold review meet

SUMEDHA SHARMA

TRIBUNE NEWS SERVICE

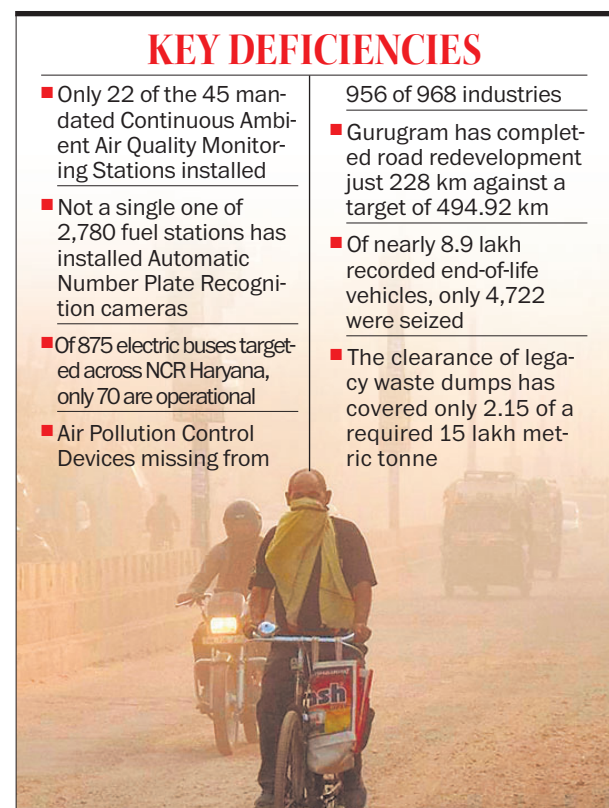
GURUGRAM, AUGUST 2

With barely two months to the National Capital Region districts heading into their most polluted months of the year, preparedness continues to lag. Be it air quality monitoring, fuel station enforcement, clean public transport or vehicle scrapping, the region is far from ready on each front.

The startling situation was highlighted in the records shared during a recent review meeting between Chief Minister Nayab Singh Saini and Union Environment Minister Bhupender Yadav.

Only 22 of the 45 mandated Continuous Ambient Air Quality Monitoring Stations (CAAQMS) have been installed across NCR Haryana till June 30.

Meanwhile, the full installation has now been retargeted for September 30, leaving authorities little more than two months to more than double existing coverage before pollution levels typically spike. The uptick is driven by vehicular emissions, stubble burning and construction dust that keep



the region's air toxic for nearly six to seven months of the year, according to various studies and reports.

Enforcement infrastructure meant to keep polluting vehicles off the road is equally behind. Not a single one of the 2,780 fuel stations across NCR

Haryana has installed the Automatic Number Plate Recognition (ANPR) cameras required to enforce the "No Pucc, No Fuel" rule due to take effect October 1 meaning the mechanism meant to deny fuel to non-compliant vehicles does not yet exist on the ground.

The picture is no different on public transport. Of 875 electric buses targeted across NCR Haryana, only 70 are operational; Gurugram and Faridabad, which together account for a target of 600 buses, have zero running between them. Enforcement against ageing, polluting vehicles has also lagged. Of nearly 8.9 lakh recorded end-of-life vehicles, only 4,722 were seized and 2,134 scrapped between January and June, against a target seizure rate of 100 a day.

Industrial compliance shows a similar gap, with 956 of 968 industries required to install Air Pollution Control Devices still without them.

Road redevelopment, which directly affects dust and traffic emissions, is also slow. Gurugram has completed just 228 km against a 2026 target of 494.92 km.

On the waste front, Gurugram processes none of its 1,200 tonne-per-day municipal solid waste target. It recorded 399 winter burning incidents last season, the highest in NCR Haryana.

